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## (2023) 04 AHC CK 0027 Allahabad High Court

Case No: Writ Tax No. 1569, 1570 Of 2022

M/S Lari Almira House APPELLANT

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State Of U.P. And 3 Others RESPONDENT

Date of Decision: April 12, 2023

**Acts Referred:** 

• Constitution Of India, 1950 - Article 226

Uttar Pradesh Goods and Services Tax Act, 2017 - Section 7, 12, 13, 15, 61, 61(3), 67,

70, 73, 74, 75(4), 104(4)

Hon'ble Judges: Pankaj Bhatia, J

Bench: Single Bench

Advocate: Aloke Kumar Final Decision: Allowed

**Judgement**